

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

CP-570/2018 in  
OA-1425/2016

**New Delhi, this the 01<sup>st</sup> day of April, 2019**

**Hon'ble Sh. V. Ajay Kumar, Member(J)  
Hon'ble Sh. A.K. Bishnoi, Member(A)**

Gopal Krishan Gupta,  
Retd. Grade I (Dass)/Superintendent,  
Govt. of NCT of Delhi,  
Aged about 62 years,  
s/o late Sh. M. L. Gupta,  
R/o R-10, R Block,  
Old Uttam Nagar, New Delhi-59. .... Petitioner

(through Sh. Deepak Verma for Sh. E.J. Verghese)

## Versus

1. Sh. Anshu Prakash, Chief Secretary,  
Through its Chief Secretary,  
Delhi Secretariat, IP Estate, New Delhi.
2. Smt. Saumya Gupta, Director,  
Director of Education  
Directorate of Education,  
Delhi Secretariat, IP Estate, New Delhi.
3. Ram Kanwar,  
Pay & Accounts Officer  
PAO-III, Gaushala Road,  
Najafgarh, New Delhi. .... Respondents

(through Sh. Saurabh Chhada)

## **ORDER(ORAL)**

**Hon'ble Sh. V. Ajay Kumar, Member(J)**

When this matter was taken up for hearing, learned counsel for the respondents produced an order of the Hon'ble High Court of Delhi dated 08.03.2019 passed in WP(C) No. 2244/2019 in the case of Director of Education vs. Gopal Krishna Gupta & Ors. wherein Hon'ble High Court has stayed the operation of the order in the OA.

2. In the circumstances, the CP is closed. Notices issued to the alleged contemnors are discharged. The petitioner is however at liberty to avail his remedies, in accordance with law, once the stay is vacated or the Writ Petition is finally decided. No costs.

**(A.K. Bishnoi)  
Member(A)**

**(V. Ajay Kumar)  
Member(J)**

/ns/